GOVERNMENT OF INDIA
(MINISTY OF TRIBAL AFFAIRS)
RAJYA SABHA
UNSTARRED QUESTION NO. 1249
TO BE ANSWERED ON. 11.02.2021

EVICTION OF TRIBALS

1249. Dr. Amee Yajnik:
Dr. L. Hanumanthaiah:
Shri Rajmani Patel:
Smt. Phulo Devi Netam:

Will the Minister of *TRIBAL AFFAIRS* be pleased to state:-

(a) the number of Scheduled Tribe persons and other forest dwellers who have already been evicted due to rejection of claims under the Scheduled Tribe and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 between March 1, 2020 and December 31, 2020, State-wise; and

(b) the number of ST persons and other forest dwellers who face eviction due to rejected claims, as of December 31, 2020, State-wise?

ANSWER

MINISTRY OF STATE FOR TRIBAL AFFAIRS
(SMT RENUKA SINGH SARUTA)

(a) As per information available, no Scheduled Tribe persons and other traditional forest dwellers have been evicted due to rejection of claims under the Scheduled Tribe and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 between March 1, 2020 and December 31, 2020.

(b) As per information available, 1745 Scheduled Tribe claims are rejected in Chikkamagalore district of Karnataka and all these are facing eviction due to their claims are rejected, as of December 31, 2020.

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